

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

OA.No./20/891/2017  
Dated: 20/7/2018

BETWEEN:

P. Chand Basha,  
S/o. P. Mahaboob Khan,  
Aged about 61 years,  
Occ: Telecom Mechanic with HRMS No.198305143,  
Retired from GMTD, BSNL, Kurnool,  
R/o. H.No.28/848-10B, Nivarti Nagar, Nandyal,  
Kurnool District, Andhra Pradesh.

..... Applicant

AND

1. The Pr. Controller of Communication, Accounts, (Attached office), A.P. Telecom Circle, 1<sup>st</sup> floor, CTX Building, Kaleswara Rao Market, Vijayawada – 520 001.
2. The General Manager, Telecom District, BSNL, Rajahmundry.
3. The Chief General Manager, Telecom, A.P. Circle, BSNL, Doorsanchar Bhawan, Nampally, Station Road, Abids, Hyderabad – 500 001.
4. The Chairman & Managing Director, BSNL Corporate Office, Bharat Sanchar Bhavan, 4<sup>th</sup> floor, Janapath, New Delhi.
5. The Chief General Manager, Telecom, A.P. Circle, Vijayawada.
6. Union of India rep. by its Secretary, Department of Telecommunication and I.T, 20, Ashok Road, New Delhi – 500 001.
7. The Pr. Controller of Communication, Accounts, A.P. Telecom Circle , 3<sup>rd</sup> Floor, Triveni Complex, Abids, Hyderabad – 500 001.

..... Respondents

Counsel for the Applicant : Mr. K. Venkateswara Rao, Advocate  
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC  
: Mrs. A.P. Lakshmi, SC for BSNL

**CORAM**

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member

**ORAL ORDER**

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Heard Mr. K. Venkateswara Rao, learned counsel appearing for the applicant.

2. After filing of the Original Application, the Respondents paid retiral benefits together with the differential amounts as claimed by the applicant. However, the Respondents did not pay any interest on the amount with held by them. Since the amounts with held for no fault of the applicant, the Respondents are directed to pay interest on the amount with held from the Death Cum Retirement Gratuity at the rate applicable to the GPF deposits within a period of one month from the date of receipt of a copy of this order.

3. The Original Application is disposed of accordingly at the stage of admission. No order as to costs.

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

Dated the 20<sup>th</sup> July, 2018  
(Dictated in the Open Court)

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